

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 301

IA-1432/2024, IA-2058/2023, IA-1689/2023
IA-242/2023, IA-4749/2022, IA-5802/2022

IN

IB-612(ND)/2022

IN THE MATTER OF:

State Bank Of India

.... Petitioner/Applicant

Vs.

L.R Builders Pvt Ltd.

.... Respondent

Order u/S. 7 of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 21.03.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

(HEARING THROUGH PHYSICAL MODE & VC)

PRESENT:

For the SBI : Mr. Ankur Mittal, Ms. Yashika Sharma, Mr. Bhaskar, Mr. Ankush Kumar, Advs.
For the Respondent : Mr. Gaurav Mitra, Ms. Kanika Singhal, Ms. Lawanya, Ms. Muskan Puri, Mr. Rahul Gupta, Advs.
For the RP :

ORDER

IA-4749/2022

Ld. Counsel appeared on behalf of the State Bank of India and submitted that they have filed an appeal before the Division Bench of the Hon'ble Delhi High Court against the order of Single Bench of Hon'ble Delhi High Court on 12.03.2024. The order in the appeal filed by the State Bank of India before the Division Bench of Hon'ble Delhi High Court is still awaited. In view of the same, the matter is adjourned.

We direct the Applicant to place on record a copy of the order passed by Division Bench of Hon'ble Delhi High Court within one week.

We may note that this matter was partly heard on 13.03.2024.

List the matter for further arguments **on 10.04.2024.**

IA-1432/2024, IA-2058/2023, IA-1689/2023, IA-242/2023, IA-5802/2022

List the matter for **on 10.04.2024.**

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Ajay